

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 07
IA Nos.576, 590, 599, 600, 630, 680, 685,
671, 763, 790, 795, 852, 871/2023,
41, 100, 111, 194, 244/2024 in
CP (IB) No.72/BB/2021

IN THE MATTER OF:

M/s. Ace Enviro Tech Pvt. Ltd. ... Petitioner
Vs.
M/s. Tarun Realtors Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 27.03.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP : Shri Hemanth R. Rao, Adv.

ORDER

1. Heard the Ld. Counsel for the IRP.
2. Ld. Counsel for the IRP submits that the Hon'ble High Court of Karnataka *vide* Order dated 15.03.2024 has disposed of the WP No.17402 of 2023 by extending the stay order for four weeks to enable the Petitioner therein to file an appeal before the Hon'ble NCLAT. Ld. Counsel for the IRP is directed to file a copy of the aforesaid Order in the Registry before the next date of hearing.
3. List the matter on **20.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)